

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 406/86.

5.9.86.

Udai Singh Vs. Union of India and others.

Petitioner called absent. On behalf of the respondents Shri Jagjit Singh, counsel appears and states that the T.A. claim made by the applicant for the period from May 83 to Sept.83 has been paid to him on 1.7.1986. Presumably for this reason, the petitioner is not present today. The other claim of the petitioner is in regard to payment of interest on the amount due to him. There is no provision for payment of interest on such amount under the service Rules. Nor do we think that the facts of the case warrant payment of any interest on the T.A. This claim is, therefore, rejected. The application is allowed to the extent of payment of the T.A. which has already been paid to him on 1.7.1986 and is rejected in all other respects. There will be no order as to costs.

K. Madhava Reddy
(Kaushal Kumar)
Member
5.9.1986.

K. Madhava Reddy
(K. Madhava Reddy)
Chairman
5.9.1986.